



2026:AHC:28459

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 12 of 2026

Anand Kumar

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Nagendra Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The basic relief sought by the petitioner in the present writ petition is to direct the respondent No.2/Sub Divisional Officer, Tehsil-Phoolpur, Pargana-Sikandara, District Prayagraj to decide Case No.85 of 2020 under Section 24 of U.P. Land Revenue Code 2006, within stipulated period.
3. It is argued by the counsel for the petitioner that as per provisions contained under Sub- Section (3) of Section 24 of the U.P. Land Revenue Code, 2006, such kind of applications should be decided within a time bound period. Sub Section (3) of Section 24 reads as follows:-

"(7). Every proceeding under this section shall, as far as possible, be concluded by the Sub-Divisional Officer within three months from the date of the application.
4. It is further argued that though the aforesaid period has already been lapsed but till date no final decision has been taken in the matter, hence the present writ petition.
5. In the facts and circumstances of the case, the present writ petition is disposed of finally directing the respondent no.2 to decide the aforesaid case as per the provisions contained under

Sub- Section (3) of Section 24 of the U.P. Revenue Code, 2006, unless there is no legal impediment.

February 9, 2026
Pramod Tripathi

(Prakash Padia,J.)